

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8075/2025
[Arising out of impugned final judgment and order dated 09-01-2025
in CRMBA No. 7768/2024 passed by the High Court of Judicature at
Allahabad]

YOGENDRA PAL SINGH

Petitioner(s)

VERSUS

RAGHVENDRA SINGH ALIAS PRINCE & ANR.

Respondent(s)

(IA No. 125125/2025 - EXEMPTION FROM FILING O.T.)

Date : 01-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mrs. Ruchi Kohli, Sr. Adv.
Mr. Shyam Singh Chauhan, Adv.
Mr. Avnish Dave, Adv.
Mr. Vijay Kumar Pandey, Adv.
Mr. Raj Singh Rana, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Shaurya Krishna, Adv.
Mr. Durgesh Shukla, Adv.
Ms. Sapna Singh, Adv.
Mr. Himanshu Tyagi, Adv.
Mr. Gaurav Srivastava, Adv.
Mr. Gaurav, AOR

Mr. Adarsh Upadhyay, AOR
Mr. Ajay Singh, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned senior counsel for the
petitioner and learned senior counsel for respondent No.1
and learned counsel for respondent-State.

Order reserved.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)